

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Appeal No.79112 of 2018**

(Arising out of Order-in-Order-Appeal No.64/SLG-CGST/2018 dated 10.08.2018 passed by Commissioner, CGST & Central Excise, Siliguri Commissionerate.

**M/s West Bengal Chemical Industries Ltd.,**  
(145/1, Jessore Road, Kolkata-700089)

**Appellant**

*VERSUS*

**Commr. of CGST & Central Excise, Kolkata North  
Commissionerate**

(Kendriya Utpad Shuld Bhawan, 180, Santipally, Rajdanga Main Road, Kolkata-700107.)

**APPEARANCE :**

Mr Ananda Kumar Manna, Authorized Representative for the Appellant  
Mr. S. S. Chattopadhyay, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)**

**FINAL ORDER NO. 75955/2023**

Date of Hearing : 6 July 2023  
Date of Decision : 6 July 2023

**ORDER**

The Appellant has submitted copies of SVLDRS-1 & 4 Certificate towards discharge of their liability under SVLDR Scheme.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)**  
**Member (Judicial)**

Pooja